



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

13/02/2019

O.A./260/634/2018

MANORANJAN PANDA  
-V/S-  
D/O POST

ITEM NO: 5

FOR APPLICANTS(S) Adv. : Mr.S.Mallick

FOR RESPONDENTS(S) Adv.: Mr.S.Behera, Sr. Panel Counsel

Notes of The Registry	Order of The Tribunal
	<p>Heard the learned counsels for the applicant and the respondents.</p> <p>2. Learned counsel for the applicant fairly concedes that as on the date prescribed in the notification issued by the respondents, the applicant has not reached the eligibility. But on the date of examination he has reached the eligibility of completing three years of regular service. But the cut off date mentioned in the notification is same for all the candidates and it cannot be changed for accommodating any individual case.</p> <p>3. Learned counsel for the respondents also submitted that he was not eligible because he has not applied and he has not appeared in the examination also. Learned counsel for the respondents has also filed show cause reply to that effect today which is kept on record.</p> <p>4. In view of the above submissions the OA is not found to be maintainable and is accordingly disposed</p>

of being not maintainable. There will be no order as to costs.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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